



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 172/2021
in
O.A. No. 672/2021**

This the 19th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sushil Kumar Sinha
S/o Sh. Lakshman Singh
Working as Assistant Research Officer Grade-I
in Director General Office, Delhi Doordarshan.
R/o 10C, CPWD Colony, Vasant Vihar, New Delhi.

... Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Sh. N. Venudhar Reddy,
Principal DG, NSD & DG AIR
All India Radio, Akashwani Bhawan
Sansad Marg, New Delhi – 1.
2. Sh. Shashi S. Vempati,
Chief Executive Officer,
Prasar Bharati, Prasar Bharati House,
Copernicus Marg, New Delhi – 1.

... Respondents

(By Advocates : Shri S.M. Arif and Shri Satish Kumar)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not comply with the Order dated 24.03.2021 in OA No.672/2021. The direction in the OA was to pass orders on the representation made by the applicant.

2. Today, it is represented by the learned counsel for the applicant as well as learned counsel for the respondents that an order was passed by the respondents on 05.07.2021. Therefore, nothing remains to be decided in the contempt case. Hence, the contempt case is closed. It is left open to the applicant to pursue the remedies vis-à-vis the order dated 05.07.2021.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/vb/sd/akshaya/